

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH , NEW DELHI**

ORIGINAL APPLICATION NO. **1088** OF **2024**

IN THE MATTER OF :

Natural Social Services **Applicant.**

VERSUS

Director General
Directorate of Tourism & Ors. **Respondent(s).**

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Date : 28 /04/2025

Place- Varanasi

Ankur Pandey **THROUGH**
Vikas Tiwari
[ANKUR PANDEY] [VIKASH TIWARI]
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH , NEW DELHI**

ORIGINAL APPLICATION NO. 1088 OF 2024

IN THE MATTER OF :

Natural Social Services **Applicant.**

VERSUS

Director General
Directorate of Tourism & Ors. **Respondent(s).**

**REPLY ON BEHALF OF RESPONDENT NO. 4 , i.e
DIRECTOR GENERAL , DIRECTORATE OF TOURISM.**

MOST RESPECTFULLY SHOWETH AS UNDER : -

PRELIMINARY SUBMISSION :

1. That, the present reply filed on behalf of Respondent No. 4 i.e Director General Directorate of Tourism , State of U.P. in compliance of Hon'ble this Tribunal order dated 23.01.2025. this reply is being signed and verified by Mr. Rajendra Kumar Rawat , Deputy Director Tourism , Varanasi. True copy of duly authorized letter of Authority dated 11.04.2025 , is being annexed and marked as **Annexure No. RA-1** to this reply.
2. That , the Varanasi an oldest city a city of Lord Shiva is witnessing a lakhs of devotees/tourists per day. In order to ensure the availability of basic infrastructure to cater to the needs of domestic and international tourists and pilgrims by providing facilities of toilets , drinking water and for holy bath, facilities including the construction of new ghat i.e Garwa Ghat at upstream of the Assi Ghat is in progress as were maximum work has been completed.

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3. That , National Mission for Clean Ganga (NMCG) by vide letter/File No.- G-02/2016-17/430/NMCG , dated 08.11.2016 has approved the construction of new ghats including the Garhwa Ghat at Varanasi. NMCG noted in Para 9 of the said communication that – “The justification for the need of construction of New Ghats as informed by U.P. Irrigation Dept. seems to be acceptable”.

True copy of the approval letter issued by the Additional Mission Director , National Mission for Clean Ganga (NMCG) dated 08.11.2016 is being annexed and marked as **Annexure No.RA-2** to this reply.

4. That , the building/construction material viz cement , sand , gravels and boulders, wirecrates etc. used for construction of Ghats are in acceptance & does not have adverse effect on Flora & Fauna of the stream. There arrangement is being made for proper collection and disposal of solid/liquid wastes from toilets.
5. That , the slope of Garhwa Ghat is same as the natural bank slope . Newly Garhwa Ghat is situated adjacent to the Garhwa Aashram situated at Ramna village at Varanasi just 6 km upstream of Assi Ghat where lakhs of devotees/tourists took a holy bath in the river Ganga. Pilgrims/Tourist faces difficulty due to the kccha ghat. Changing room , Urinal , drinking water is for basic human requirements.
6. That , Garhwa Ghat construction is being carried out after the demarcation of the land and newly ghat not causing the obstruction to the flow of the river Ganga at Varanasi. Ghat construction is being carried out after following the due process including the requisite NMCG permission.

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7. That , the **Committee constituted in compliance of order passed by Hon'ble Allahabad High Court , dated 11.09.2014 & 29.01.2015 in PIL NO. 31229 OF 2005 (Kautilya Society Thru General Secy. & Another Vs. State Of U.P. Thru' Principal Secy. & Others)** held a meeting under the Chairmanship of the Commissioner , Varanasi division dated on 30.05.2018. Representative of the Irrigation Department submitted before the committee that all required NOC/permission has been obtained from different departments. A duly constituted committee has recommended the construction of Garhwa Ghat at the bank of river Ganga. True copy of minutes of the meeting dated 30.05.2018 , held by the Committee is being annexed and marked as **Annexure No.- RA-3** to this reply.
8. That , the Archaeological Survey of India also comments that for Garhwa Ghat design and nature of materials are heritage friendly. There is nothing in contravention to the laid down Archaeological Acts and Rules. Letter issued by Superintending Archaeologist (I/c) , Sarnath Circle , Sarnath , Varanasi is being annexed and marked as Annexed as **Annexure No. -RA-4** to this reply.
9. That , the Superintending engineer, Central Public Works Department (CPWD) at Banaras Hindu University (BHU) also offered the observations on Civil Engineering aspect . Where as , he made an observation that the Irrigation department has proposed to construct the ghats with general materials like concrete , stones , boulders , etc. these are not harmful. It further said , the irrigation department has incorporated the suggestion of providing boulder in GI wirecrats in place of geo-textile bags for pitching to ensure better stability which may be accepted." True copy of the



CPWD letter is being annexed and marked as **Annexure No.- RA-5** to this reply.

10. That , present respondent is in favour of sustainable development. Present respondent started the construction after approval of NMCG & respective committee established after Hon'ble Allahabad High Court direction, as mentioned in Para 3 & 7 of above paragraph. Present respondent is not violating an environmental norms as falsely alleged by the petitioner/applicant.
11. That , in pursuant to Hon'ble Allahabad High Court Judgment/order in PIL NO.- 4003 of 2006 , dated on 21.07.2023 all the Ganga pollution cases is being heard by this Hon'ble Tribunal. It is further stated that present respondent is following all the direction passed time to time by this Hon'ble Tribunal.
12. That , petitioner is trying to mislead this Hon'ble Tribunal and making a vague and misleading fact in their averment . So , in the light of above mentioned fact and circumstances of the case stated above this petition is liable to be dismissed.

PARA-WISE REPLY :

13. That , the contents of the para 1 & 2 of the petition need no reply.
14. That , contents of para 3 of the petition needs reply it is stated that in order to beautification and development of the tourist places which is the primarily responsibility of the State Government and in order to facilitate the pilgrims Garhwa Ghat construction was proposed by the Irrigation Department. Hon'ble Allahabad High Court , in PIL NO. 31229 OF 2005

[Signature]

(Kautilya Society Thru General Secy. & Another Vs. State Of U.P. Thru' Principal Secy. & Others) , passed the effective order in order to ensure that river Ganga remain free from pollution and encroachment . That order is not passed specifically against the Garhwa Ghat only. **Garhwa Ghat construction has approval of NMCG and the committee constituted by Hon'ble Allahabad High Court under the Chairmanship of Commissioner Varanasi division including all the concerned department(refer to abovementioned para no. 3 & 7).**

15. That , contents of para no. 4 of the petition is based upon the newspaper report i.e hearsay. However in reply it is stated that the Varanasi an oldest city, a city of Lord Shiva is witnessing a lakhs of devotees/tourists per day. In order to ensure the availability of basic infrastructure to cater to the needs of domestic and international tourists and pilgrims by providing facilities of toilets , drinking water and for holy bath, facilities including the construction of new ghat i.e Garwa Ghat at upstream of the Assi Ghat is in progress as were maximum work has been completed.
16. That , contents of para no. 5 & 6 of the petition is specifically & categorically denied and in reply it is stated that construction of the Garhwa Ghat is started after the proper demarcation of the land in other word no private land has been encroached.
17. That , contents of para no. 7 is a matter of record. Again it is stated that Ghat construction is started after proper demarcation of land and after following the due procedure.
18. That , contents of para no. 8 of the petition is specifically & categorically denied , in reply it is stated that construction of

Garhwa

Garhwa ghat is not carried out in river Ganga. the slope of Garhwa Ghat is same as the natural bank slope . NMCG has accepted/approved the proposal. Flow of the river is not obstructed nor Ghat construction is being made on river bed.

19. That , contents of para 9 & 10 of the petition/application is categorically denied in reply it is stated that so far as order of Hon'ble High Court is concern it is clearly understood , however allegation of construction of Garhwa ghat in violation of environment norm is concern, it is misleading and baseless allegation. Garhwa Ghat construction has approval of NMCG and the committee constituted by Hon'ble Allahabad High Court under the Chairmanship of Commissioner Varanasi division including all the concerned department(refer to abovementioned para no. 3 & 7.).

20. That , contents of para 11 of the original application need no reply as it is a matter of record i.e order passed by Hon'ble Allahabad High Court.

21. That , contents of para no 12 of the petition is regarding the limitation, need no reply.

22. That , contents of para no. 13 of the petition need reply in reply it is submitted that present respondent is in favour of sustainable development. Present respondent started the construction after approval of NMCG & respective committee established after Hon'ble Allahabad High Court direction, as mentioned in Para 3 & 7 of above paragraph. **Present respondent is not violating an environmental norms as falsely alleged by the petitioner/applicant. Hence , any stay on the construction work will directly affect the larger public interest as work has been also substantially in progress and on the verge of completion.**

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REPLY OF GROUNDS :-

23. That , the contents of Ground-A is denied in reply it is submitted that construction of Garhwaghat is as per environmental norms and has a approval of NMCG and other competent authorities.
24. That , the contents of Ground-B is denied and in reply it is submitted that the project in question i.e Garhwa Ghat is under construction and has all the requisite approval including NMCG. And has no adverse impact on the river Ganga and environment. Gharhwa Ghat has natural slope and the ghat construction will not affect the flow of the river neither it will cause the pollution of any kind.
25. That , the contents of Ground -C is denied and for reply relied on above para no. 3 & 7 .
26. That , the contents of Ground-D need no reply as it is the order of Hon'ble Allahabad High Court and already on record. However , later part of Ground-D is denied in response it is stated that project in question is in accordance of the settled environmental norms.
27. That , the contents of Ground-E need no reply. However present construction has a approval of NMCG and the expert committee as stated in above para no. 3 & 7.
28. That , the contents of Ground-F need no reply.
29. That , the contents of Ground-G & H need no reply as it is a matter of record.

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30. That, the contents of Ground-I , need no reply because it is pertaining to the order passed by Hon'ble this Tribunal .
31. That , the contents of Ground-J is denied in reply it is stated that construction work of Garhwa Ghat has started after following duo procedure as stated in above paragraph.
32. That , the contents of Ground-K is already answered in above stated paragraph(s).
33. That , the contents of Ground-L is denied for response relied on Para 9 of the above stated paragraph.
34. That , the contents of Ground -M is denied in response it is stated that the building/construction material viz cement , sand , gravels and boulders, wirecrates etc. used for construction of Ghats are in acceptance & does not have adverse effect on Flora & Fauna of the stream. There arrangement is being made for proper collection and disposal of solid/liquid wastes from toilets. The slope of Garhwa Ghat is same as the natural bank slope . Newly Garhwa Ghat is situated adjacent to the Garhwa Aashram situated at Ramna village at Varanasi just 6 km upstream of Assi Ghat were lakhs of devotees/tourists took a holy bath in the river Ganga. Pilgrims/Tourist faces difficulty due to the kccha ghat. Changing room , Urinal , drinking water is for basic human requirements.
35. That , present respondent is not violating an environmental norms as falsely alleged by the petitioner/applicant. Hence , any stay on the construction work will directly affect the larger public interest as work has been also substantially in progress and on the verge of completion.



PRAYER CLAUSE :

The contents of the Prayer Clause of the OA are specifically and categorically denied as frivolous and misleading. In the facts and circumstances as detailed in this instant Reply , Applicant is not entitled to any relief as prayed for before this Hon'ble Tribunal. In view of the same , it is submitted that Applicant claims ought to be dismissed. The contents of preliminary submissions may be read as part and parcel of the present Reply. Same is not repeated herein for sake of brevity and to avoid prolixity.

AUTHORIZED REPRESENTATIVE OF RESPONDENT NO.

4 i.e Director General , Directorate Of Tourism .

THROUGH

Place- VARANASI.

Dated: 28/04/2025

Ankur Pandey
[ANKUR PANDEY]
A.O.R- MAH/13641/2021
Devika
[VIKASH TIWARI]
A.O.R- D/283/2020

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- saurabhtiwari legal@gmail.com

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1088 OF 2024

IN THE MATTER OF :

Natural Social Services Applicant

VERSUS

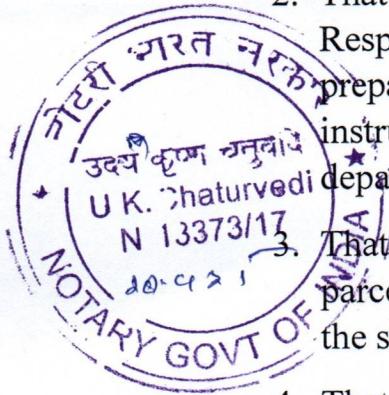
Director General
Directorate of Tourism & Ors. Respondent(s).



AFFIDAVIT

I, Rajendra Kumar Rawat, son of Late Ram Kishan Rawat, aged about 53 years, presently posted as Deputy Director, Tourism at Varanasi, in the Directorate of Tourism, Government of Uttar Pradesh, and duly authorised to represent Respondent No. 4 – Director General, Directorate of Tourism, State of Uttar Pradesh, having my office at Office of Deputy Director Tourism, Maqbool Alam Road, Chaukaghat, Varanasi - 221002- do hereby solemnly affirm and state as under:

1. That I am the authorised representative of Respondent No. 4 in the above-captioned matter and am fully conversant with the facts and circumstances of the case and competent to swear this affidavit on behalf of Respondent No. 4 in compliance with the order dated 23.01.2025 passed by this Hon'ble Tribunal.
2. That in compliance with the said order, the Reply on behalf of Respondent No. 4 is being filed herewith, which has been prepared based on the available records, information, and instructions received from the concerned officers and departments.
3. That the contents of the said Reply may be read as part and parcel of this affidavit and are not being reproduced herein for the sake of brevity.
4. That the averments made in the accompanying reply are true and correct to my knowledge and belief and nothing material has been concealed there from.



DEPONENT

Jaya

VERIFICATION

Verified at Varanasi on this 28 day of April , 2025 that the contents of the above affidavit are true and correct to my knowledge and belief, and no part of it is false and nothing material has been concealed there from.

[Handwritten signature]

DEPONENT



[Faded handwritten text and illegible stamps]

[Handwritten signature]
Notary Govt. of India
Civil Court Varanasi U.P.
28/4/25

[Handwritten signature]

भारत सरकार
Government of India

राजेंद्र कुमार रावत
Rajendra Kumar Rawal
जन्म तिथि / DOB : 30/12/1971
पुरुष / MALE

Issue Date: 01/03/2015

4506 7249 7118

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता: S/O: लेट राम किशन रावत, 538 का /123(41-42) पहला, त्रिवेणी नगर, मधु होस्टल, निराला नगर, लखनऊ, उत्तर प्रदेश, 226020
Address: S/O: Late Ram Kishan Rawat, 538 ka /123(41-42) 1st, triveni nagar, madhhu hostel, Nirala Nagar, Lucknow, Uttar Pradesh, 226020

Print Date: 19/03/2015

4506 7249 7118

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नोटरी भारत सरकार
उत्तर प्रदेश ननुवा
U.K. Jhatlweu
N 13373/17
NOTARY GOVT OF INDIA

Jhatlweu

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1088 OF 2024

IN THE MATTER OF :

Natural Social Services Applicant.

VERSUS

Director General

Directorate of Tourism & Ors. Respondent(s).

Annexure RA-1



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**पर्यटन निदेशालय, उत्तर प्रदेश
सी-13, विपिनखण्ड, गोमतीनगर, लखनऊ।**

संख्या 178 /6-1-1(159)/एनजीटी/यो0/2025

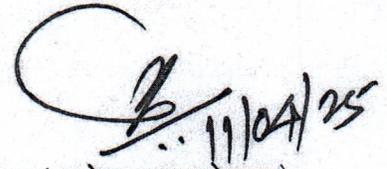
दिनांक // अप्रैल, 2025

—:: कार्यालय आदेश ::—

मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली में ओरिजनल अप्लीकेशन नोटिस सं0-1088 /2024 नेचुरल सोशल सर्विस बनाम उ0प्र0 राज्य योजित की गयी है। उक्त वाद में प्रतिवादी सं0-1 प्रमुख सचिव पर्यटन, उत्तर प्रदेश शासन, प्रतिवादी सं0-2 जिलाधिकारी, वाराणसी, प्रतिवादी सं0-3 उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रतिवादी सं0-4 महानिदेशक पर्यटन, उत्तर प्रदेश, प्रतिवादी सं0-5 नेशनल मिशन फॉर क्लीन गंगा द्वारा महानिदेशक (एन0एम0सी0जी0), नई दिल्ली को बनाया गया है। उक्त वाद में अधिकरण में प्रमुख सचिव, पर्यटन विभाग, उ0प्र0 की ओर से विभाग से सम्बन्धित बिन्दुओं पर अभिकथन/प्रतिशपथ-पत्र दाखिल किया जाना है।

उक्त वाद की सुनवाई हेतु मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली द्वारा दिनांक 06-05-2025 को तिथि निर्धारित की गयी है।

तदक्रम में मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली में योजित उपरोक्त वाद में उ0प्र0 पर्यटन विभाग की ओर से अभिकथन/प्रतिशपथ-पत्र दाखिल किये जाने, वाद की प्रभावी पैरवी करने व आवश्यक विधिक कार्यवाही सुनिश्चित किये जाने हेतु श्री राजेन्द्र कुमार रावत, उप निदेशक पर्यटन, वाराणसी को एतद्वारा नामित किया जाता है।

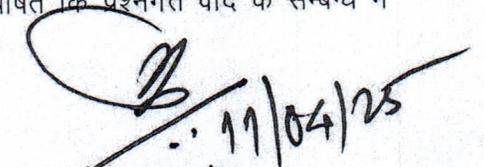

(मुकेश कुमार मेश्राम)
महानिदेशक पर्यटन, उ0प्र0।

पू0प0सं0- 178 / (1) / 2025, समदिनांकित

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1 एडिशनल सॉलिसिटर जनरल ऑफ इण्डिया, मा0 सर्वोच्च न्यायालय, नई दिल्ली।
- 2 स्थायी अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली।
- 3 जिलाधिकारी, वाराणसी।
- 4 विशेष सचिव, पर्यटन अनुभाग, उ0प्र0 शासन।
- 5 उप निदेशक पर्यटन, वाराणसी को इस आशय से प्रेषित कि कृपया स्थायी अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली से व्यक्तिगत रूप से सम्पर्क स्थापित कर प्रकरण में उ0प्र0 पर्यटन विभाग की ओर से अभिकथन/ प्रतिशपथ-पत्र दाखिल किये जाने, वाद की प्रभावी पैरवी करने व आवश्यक विधिक अग्रेतर कार्यवाही करना सुनिश्चित करे एवं कृत कार्यवाही से पर्यटन निदेशालय को अवगत करायें।
- 6 क्षेत्रीय पर्यटक अधिकारी, राज्य योजना, मु0 को इस आशय से प्रेषित कि पश्नगत वाद के सम्बन्ध में समस्त कार्यवाही ससमय पूर्ण कराने का कष्ट करें।




(मुकेश कुमार मेश्राम)
महानिदेशक पर्यटन, उ0प्र0।

Jard

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1088 OF 2024

IN THE MATTER OF :

Natural Social Services Applicant.

VERSUS

Director General

Directorate of Tourism & Ors. Respondent(s).

Annexure RA-2



[Handwritten signature]

9/12/2016

(7)

P - (16)

File No: G-02/2016-17/430/NMCG
National Mission for Clean Ganga, NGRBA
Government of India

1st Floor
Major Dhyan Chand National Stadium – India Gate
New Delhi -110002
Dated: 8 November, 2016

To,

The Divisional Commissioner,
Varanasi
Uttar Pradesh-221010

Subject: Comments on the DPRs (5nos.) received for the new Ghats at Varanasi.

Kindly refer the directions of the Committee constituted by Hon'ble High Court and subsequent 5 DPRs of new ghats, received vide letter no. 1779/Sinikh dated 22/10/2016 Executive Engineer Sicha Nirman Khand, Varanasi Uttar Pradesh for NMCG observation and following are the observation of NMCG:

1. The DPRs pertain to construction of five no. new Ghats on the bank of river Ganges in Varanasi namely Garhwa Ghat, Ramnagar Ghat, Malviya Ghat, Lohia Ghat and Rajnarayan Ghat, are proposed to be constructed on upstream of the Assi Ghat.
2. The U.P. Irrigation Department should ensure its constant coordination with the other agencies working in the vicinity viz. JICA assisted GAP-II project works and EIL to avoid any duplicity of work.
3. The building/construction materials viz. cement, sand, gravels and boulders, wire crates etc. used for construction of Ghats are in acceptance & does not have adverse effect on Flora & Fauna of the stream.
4. The arrangement proposed for proper collection and disposal of solid/liquid wastes from toilets is not clear from DPRs. It should be ensured by the executing Agency proper collection and disposal of the wastes at the Ghats keeping the hygiene aspects in mind.
5. In the lay out plan attached with DPRs, drawings, the location of proposed Chhataries and High Mast lights is not shown.
6. It is not clear whether the Bio-Toilets are planned at separate locations or within the changing rooms shown in layout.
7. Availability of land must be ensured before starting activities?
8. The land width shown in the transverse direction be checked so that the others permanent existing structures viz. temples or house/Shades etc. does not create any obstruction/hindrance during construction activity.

S. J. Upadhyay
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9. The justification for the need of construction of New Ghats as informed by U.P. Irrigation Dept. seems to be acceptable.
10. The proceedings of different meeting of Technical Expert committee conducted regularly regarding Kautilya Society court case, different suggestions & queries brought in the knowledge of the committee have been accommodated/sorted out in framing the DPRs, and appears to be acceptable.

Yours Sincerely,



(Hari Har Mishra)

Additional Mission Director

CC:

1. Vice Chairman, Varanasi Development Authority, Varanasi
2. District Magistrate, Varanasi district, Varanasi.
3. Executive Engineer, Sinchai Nirman Khand, Varanasi, Uttar Pradesh for na.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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VERSUS

Director General

Directorate of Tourism & Ors. Respondent(s).

Annexure RA-3



U.K.

कार्यालय आयुक्त, वाराणसी मण्डल, वाराणसी

जनहित याचिका संख्या-31229/2005 कौटिल्य सोसायटी बनाम उ०प्र० राज्य व अन्य में मा० उच्च न्यायालय के निर्देशों के अनुपालन में गठित समिति की बैठक दिनांक 30.05.2018 का कार्यवृत्त

मा० उच्च न्यायालय, इलाहाबाद में विचाराधीन जनहित याचिका संख्या-31229/2005 कौटिल्य सोसाइटी बनाम उ०प्र० सरकार व अन्य में मा० उच्च न्यायालय, इलाहाबाद द्वारा पारित आदेश दिनांक 11.09.2014 व 29.01.2015 के अनुपालन में Director, National Mission for Clean Ganga, Ministry of Water Resources, River Development and Ganga Rejuvenation Government of India, New Delhi द्वारा निर्गत भारत सरकार के पत्र दिनांक 17.02.2016 के अनुक्रम में आयुक्त, वाराणसी मण्डल, वाराणसी की अध्यक्षता में गठित समिति की बैठक आयुक्त कार्यालय सभागार में दिनांक 30.05.2018 को अपराह्न 5.00 बजे सम्पन्न हुई। बैठक में निम्नलिखित सदस्य/अधिकारी उपस्थित हुए :-

1. श्री दीपक अग्रवाल, आयुक्त, वाराणसी मण्डल, वाराणसी।
2. श्री योगेश्वर राम मिश्र, जिलाधिकारी, वाराणसी।
3. श्री राजेश कुमार, उपाध्यक्ष विकास प्राधिकरण, वाराणसी।
4. श्री अविनाश चन्द्र मिश्र, संयुक्त निदेशक, पर्यटन विभाग, वाराणसी।
5. श्री विनोद कुमार सक्सेना, नगर नियोजक, विकास प्राधिकरण, वाराणसी।
6. श्री राम विजय सिंह, पी.एम. यूपीआरएनएन।
7. श्री अभिमन्यू एस० राय, अधिशासी अभियन्ता, सिंचाई विभाग, वाराणसी।
8. श्री अजीत कुमार, अधिशासी अभियन्ता, निर्माण खण्ड प्रथम, वाराणसी।
9. श्री आलोक जैन, अधीक्षण अभियन्ता, सिंचाई विभाग, वाराणसी।
10. श्री अनिल कुमार सिंह, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, वाराणसी।
11. श्री मनोज कुमार सहा. नगर नियोजक, विकास प्राधिकरण, वाराणसी।
12. श्री पवन न्यायापती, डायरेक्टर, पी०डब्ल्यू०सी०।
13. श्री कुनाल अग्रवाल, सीनियर कन्सल्टेन्ट, पी०डब्ल्यू०सी०।
14. श्री प्रियांशू सक्सेना, कन्सल्टेन्ट पी०डब्ल्यू०सी०।
15. श्री ज्ञानचन्द्र पी.एम.सी. एन.बी.सी.सी. वाराणसी।
16. श्री डी०पी० सिंह, सीनियर मैनेजर, प्लानर इण्डिया लि०।
17. श्री विवेक कुमार राय, सिविल इंजीनियर (जायका) पी.एम. यू. नगर निगम वाराणसी।
18. श्री ज्ञानदीप जायसवाल, कंजर्वेशन आर्किटेक्ट, इन्स्टैक।
19. इंजीनियर एकान्त तँवर, सीनियर रेजीडेन्ट इंजीनियर, सी.एण्ड. डी.एस. वाराणसी।

सर्व प्रथम उपाध्यक्ष, विकास प्राधिकरण, वाराणसी ने आयुक्त, वाराणसी मण्डल, वाराणसी की अध्यक्षता में गठित समिति की विगत बैठक दिनांक 02.04.2018 के कार्यवृत्त से सभी सदस्यों को अवगत कराया गया तदपश्चात एजेण्डावार विषयों पर चर्चा प्रारम्भ की गई।

1. एजेण्डा बिन्दु सं०-1, अरस्सी घाट से नया पुल तक की परियोजना का कार्य-सी०सी०एल० (कोल इण्डिया लि०) संस्था की ओर से कोई प्रतिनिधि उपस्थित नहीं हुए। इस पर आयुक्त महोदय



[Handwritten Signature]

द्वारा निर्देशित किया गया कि सी.सी.एल. एवं सिंचाई विभाग द्वारा कराये जा रहे कार्यों में ओवरलैपिंग कार्यों की स्थिति स्पष्ट कर ली जाय तत्पश्चात् पुनः संशोधित प्रस्ताव आगामी बैठक में प्रस्तुत करें।

2. एजेण्डा बिन्दु सं०-2, पिरामल फाउण्डेशन दशाश्वमेध, शीतला व आर०पी० घाट के पुनरुद्धार एवं विकास कार्य-संस्था की ओर से कोई भी प्रतिनिधि उपस्थित नहीं हुए। इस सम्बन्ध में पिरामल फाउण्डेशन को पत्र प्रेषित करने हेतु आयुक्त महोदय द्वारा निर्देश दिये गये कि संस्था की ओर से कोई प्रतिनिधि उपस्थित नहीं होने एवं कार्य में रुचि न लेने के कारण क्यों न आपकी परियोजना को निरस्त कर सूची से हटा दिया जाय।
3. एजेण्डा बिन्दु सं०-3, इंजीनियर्स इण्डिया लि०/प्लानर्स इण्डिया के प्रतिनिधि द्वारा अवगत कराया गया कि वाराणसी में गंगा के 71 घाटों के मरम्मत/पुरुद्धार के कार्य हेतु समिति के दो सदस्यों-ए०एस०आई एवं टाउन एण्ड कन्ट्री प्लानर नई दिल्ली से अभी अनापत्ति प्राप्त करना शेष है। आयुक्त महोदय द्वारा कार्यदायी संस्था को निर्देशित किया गया कि समस्त शेष सदस्यों से अनापत्ति प्राप्त कर परियोजना हेतु आवश्यक वित्तीय संसाधनों को सुनिश्चित करने के साथ योजना सहित आगामी बैठक में प्रस्तुत किया जाये।
4. एजेण्डा बिन्दु सं०-4, लोहिया घाट, रामनगर घाट, गढ़वा घाट, राजनारायण घाट, मालवीय घाट के नये कार्य- सिंचाई विभाग की तरफ से उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि समिति के सभी सदस्यों से अनापत्ति प्राप्त हो चुकी है। उल्लेखनीय है कि इनके द्वारा प्रस्तावित कार्य तथा सी०आई०एल० के कार्य में ओवरलैपिंग हो रही थी। इसके कारण सिंचाई विभाग के प्रतिनिधि द्वारा विश्वसुन्दरी पुल के पास स्थित नये गढ़वा घाट आश्रम के पास घाट के निर्माण के प्रस्ताव का प्रजेन्टेशन किया गया। इस पर आयुक्त महोदय द्वारा निर्देश दिये गये कि इस प्रकरण में मा० उच्च न्यायालय के प्रभावी आदेश/स्थगनादेश आदि के अधीन समिति द्वारा कार्य हेतु संस्तुति की जाती है।
5. एजेण्डा बिन्दु सं०-5, अधीक्षण अभियन्ता, पूर्वांचल विद्युत वितरण निगम, वाराणसी की 33/11 के०वी० नगवां विद्युत उपकेन्द्र- का कार्य जनहित की अवस्थापना सम्बन्धित आवश्यक परियोजना है। अतः ऐसे कार्यों की महत्ता के दृष्टिगत उक्त परियोजना कार्य की स्वीकृति समिति द्वारा प्रदान की जाती है।
6. एजेण्डा बिन्दु सं०-6, पी०डब्ल्यू०सी० (एन०एच०ए०आई०) वाराणसी में इण्टर माडल स्टेशन को विकसित किया जाना-बैठक में उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि सी०पी०डब्ल्यू०डी० एवं नगर निगम से अनापत्ति प्राप्त हो गयी है। एन०एम०सी०जी०, टाउन एण्ड कन्ट्री प्लानर नई दिल्ली, इण्टेक के सुझाव प्राप्त हैं। शेष अन्य से प्राप्त करने की प्रक्रिया प्रचलन में है। समिति द्वारा निर्देशित किया गया कि जिन सदस्यों द्वारा अनापत्ति के साथ सुझाव प्राप्त हैं, उनके सुझाव का अनुपालन



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कार्यदायी संस्था सुनिश्चित करेगी। साथ ही कार्यदायी संस्था को शेष समस्त विभागों से अनापत्ति प्राप्त कर अगली बैठक में प्रस्तुत करने हेतु भी निर्देश दिये गये।

7. एजेण्डा बिन्दु सं0-7, पर्यटन मंत्रालय, भारत सरकार की प्रसाद योजना वर्ष 2017-18 में स्वीकृत योजना पर गंगा के किनारे कराये जाने वाले प्रस्तावित कार्य-गोदोलिया से दशाश्वमेध घाट तक मार्ग का कार्य (पेडेस्ट्रीयेशन एण्ड फुटपाथ) एवं अस्सी घाट पर सुलभ प्रसाधन एवं रोड इम्प्रूवमेंट, राजघाट पर सुलभ प्रसाधन एवं रोड इम्प्रूवमेंट का कार्य किया जाना प्रस्तावित है। इस सम्बन्ध में समिति द्वारा यह पाया गया कि उक्त कार्य जनहित/आवश्यक जन सुविधाओं से जुड़ा हुआ महत्वपूर्ण अवस्थापना सम्बन्धी कार्य है। अतः इस कार्य को कराये जाने हेतु समिति द्वारा स्वीकृति प्रदान की जाती है।

8. एजेण्डा बिन्दु सं0-8, नगर निगम द्वारा गंगा किनारे घाट पर 08 नये शौचालय का निर्माण का कार्य का प्रस्ताव:-नगर निगम के प्रतिनिधि द्वारा अवगत कराया गया कि 8 नये शौचालय-तेलियानाला घाट, सक्का घाट, नन्देश्वर घाट, त्रिलोचन घाट, आदिकेशव घाट, नया अस्सी घाट, रविदास घाट, राज घाट(2) पर निर्माण कराये जाने के प्रकरण पर समिति द्वारा निर्देशित किया गया कि उक्त कार्य जनहित/आवश्यक जन सुविधाओं से जुड़ा हुआ महत्वपूर्ण अवस्थापना सम्बन्धी कार्य है। अतः इस कार्य को कराये जाने हेतु समिति द्वारा स्वीकृति प्रदान की जाती है।

अंत में बैठक सधन्यवाद ज्ञापन के साथ समाप्त की गयी।

(दीपक अग्रवाल)

आयुक्त/अध्यक्ष

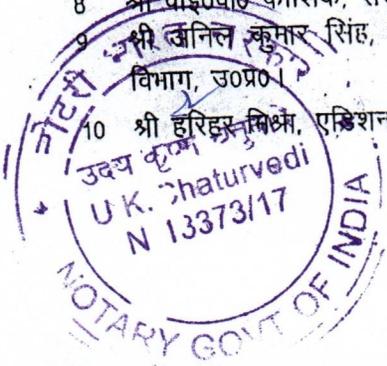
वाराणसी विकास प्राधिकरण, वाराणसी।

पत्रांक :- 141 / वि0प्रा0 / न0नि0 / 2018-19

दिनांक-07.06.2018

प्रतिलिपि:- निम्नलिखित को सादर अवलोकनार्थ/सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1 मा0 मुख्य सचिव, उ0प्र0 शासन, लखनऊ को सादर अवलोकनार्थ।
- 2 विशेष सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन (मनोनीत सदस्य राज्य सरकार)।
- 3 जिलाधिकारी, वाराणसी।
- 4 नगर आयुक्त, नगर निगम वाराणसी
- 5 श्री जान्हविच शर्मा, डायरेक्टर कन्जर्वेशन, ए0एस0आई0 नई दिल्ली।
- 6 श्री ए0के0 सिंह सी.पी.डब्लू.डी., बी.एच.यू., प्रोजेक्ट डिवीजन-1, वाराणसी।
- 7 श्री परेश कुमार दुरिया, एसोसिएट टाऊन एण्ड कन्ट्री प्लानर, टाउन एण्ड कन्ट्री प्लानिंग आर्गनाइजेशन, नई दिल्ली।
- 8 श्री आई0वी0 कौशिक, रीजनल डायरेक्टर, केन्द्रीय भूजल बोर्ड, लखनऊ।
- 9 श्री अनिल कुमार सिंह, क्षेत्रीय अधिकारी, उ0प्र0 प्र0नि0 बोर्ड, वाराणसी (मनोनीत सदस्य पर्यावरण विभाग, उ0प्र0)।
- 10 श्री हरिहर मिश्र, एडिशनल मिशन डायरेक्टर, एन0एम0सी0जी, नई दिल्ली।



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कार्यदायी संस्था सुनिश्चित करेगी। साथ ही कार्यदायी संस्था को शेष समस्त विभागों से अनापत्ति प्राप्त कर अगली बैठक में प्रस्तुत करने हेतु भी निर्देश दिये गये।

7. एजेण्डा बिन्दु सं0-7, पर्यटन मंत्रालय, भारत सरकार की प्रसाद योजना वर्ष 2017-18 में स्वीकृत योजना पर गंगा के किनारे कराये जाने वाले प्रस्तावित कार्य-गोदौलिया से दशाश्वमेध घाट तक मार्ग का कार्य (पेडेस्ट्रीयेशन एण्ड फुटपाथ) एवं अस्सी घाट पर सुलभ प्रसाधन एवं रोड इम्प्रूवमेंट, राजघाट पर सुलभ प्रसाधान एवं रोड इम्प्रूवमेंट का कार्य किया जाना प्रस्तावित है। इस सम्बन्ध में समिति द्वारा यह पाया गया कि उक्त कार्य जनहित/आवश्यक जन सुविधाओं से जुड़ा हुआ महत्वपूर्ण अवस्थापना सम्बन्धी कार्य है। अतः इस कार्य को कराये जाने हेतु समिति द्वारा स्वीकृति प्रदान की जाती है।
8. एजेण्डा बिन्दु सं0-8, नगर निगम द्वारा गंगा किनारे घाट पर 08 नये शौचालय का निर्माण का कार्य का प्रस्ताव:-नगर निगम के प्रतिनिधि द्वारा अवगत कराया गया कि 8 नये शौचालय-तेलियानाला घाट, सक्का घाट, नन्देश्वर घाट, त्रिलोचन घाट, आदिकेशव घाट, नया अस्सी घाट, रविदास घाट, राज घाट(2) पर निर्माण कराये जाने के प्रकरण पर समिति द्वारा निर्देशित किया गया कि उक्त कार्य जनहित/आवश्यक जन सुविधाओं से जुड़ा हुआ महत्वपूर्ण अवस्थापना सम्बन्धी कार्य है। अतः इस कार्य को कराये जाने हेतु समिति द्वारा स्वीकृति प्रदान की जाती है।

अंत में बैठक सधन्यवाद ज्ञापन के साथ समाप्त की गयी।

(दीपक अग्रवाल)

आयुक्त/अध्यक्ष

वाराणसी विकास प्राधिकरण, वाराणसी।

पत्रांक :- 14 / वि0प्रा0 / न0नि0 / 2018-19

दिनांक- 07.06.2018

प्रतिलिपि:- निम्नलिखित को सादर अवलोकनार्थ/सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1 मां0 मुख्य सचिव, उ0प्र0 शासन, लखनऊ को सादर अवलोकनार्थ।
- 2 विशेष सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन (मनोनीत सदस्य राज्य सरकार)।
- 3 जिलाधिकारी, वाराणसी।
- 4 नगर आयुक्त, नगर निगम वाराणसी
- 5 श्री जान्हविच शर्मा, डायरेक्टर कन्जर्वेशन, ए0एस0आई0 नई दिल्ली।
- 6 श्री ए0के0 सिंह सी.पी.डब्लू.डी., बी.एच.यू. प्रोजेक्ट डिवीजन-1, वाराणसी।
- 7 श्री परेश कुमार दुरिया, एसोसिएट टाऊन एण्ड कन्ट्री प्लानर, टाउन एण्ड कन्ट्री प्लानिंग आर्गनाइजेशन, नई दिल्ली।
- 8 श्री वाई0वी0 कौशिक, रीजनल डायरेक्टर, केन्द्रीय भूजल बोर्ड, लखनऊ।
- 9 श्री अनिल कुमार सिंह, क्षेत्रीय अधिकारी, उ0प्र0 प्र0नि0 बोर्ड, वाराणसी (मनोनीत सदस्य पर्यावरण विभाग, उ0प्र0।
- 10 श्री हरिहर मिश्रा, एडिशनल मिशन डायरेक्टर, एन0एम0सी0जी, नई दिल्ली।



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- 11 श्री अवध नरेश गुप्ता, टेक्निकल कन्सल्टेन्ट, नेशनल मिशन फार क्लीन गंगा, लखनऊ।
- 12 श्री दिव्य गुप्ता डायरेक्टर, इन्स्टीट्यूट, नई दिल्ली।
- 13 श्री हरिश्चन्द्र यादव, अधीक्षण अभियंता सिंचाई विभाग, वाराणसी।
- 14 श्री अभिमन्यू एस राय, अधिशासी अभियन्ता, सिंचाई विभाग वाराणसी।
- 15 श्री एनके सिंह सहाय अभि सिंचाई विभाग।
- 16 श्री अशोक कपूर, संयोजक, इन्स्टीट्यूट, वाराणसी।
- 17 श्री आशीष अस्थाना, अधीक्षण अभियन्ता, पूर्वांचल विद्युत वितरण निगम लि. वा।
- 18 श्री अरूण कुमार सिंह, एपीएम, सीएण्ड डीएस, वाराणसी।
- 19 श्री अविनाश कुमार मिश्रा, संयुक्त निदेशक, पर्यटन विभाग, वाराणसी।
- 20 श्री अवधेश मिश्रा, एसडीओ पूर्वांचल विद्युत वितरण निगम लि, वाराणसी।
- 21 श्री आलोक कुमार एचओडी कोल इण्डिया।
- 22 श्री एसडीसिंह सीनियर मैनेजर, कोल इण्डिया।
- 23 सुश्री दिपिका सिंह, जी.एम. पिरामल गुप।
- 24 श्री डीपीसिंह सीनियर मैनेजर प्लानर इण्डिया।
- 25 श्री अभय कुमार, मैनेजर ईआईएल।
- 26 श्री एसबी सिंह, प्रोजेक्ट डायरेक्टर, एनएचएआई, वाराणसी।
- 27 श्री पवन कुमार, एसोसिएट डायरेक्टर, पी.डब्ल्यू.सी।

(दीपक अग्रवाल)
आयुक्त / अध्यक्ष

वाराणसी विकास प्राधिकरण, वाराणसी



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26/10/16

From,

Prof. U.K Chaudhary (Rtd)
Ex-head, Civil Engineering Department.
I.I.T, B.H.U, Varanasi.

To,

The secretary,
Varanasi Vikash Pradhikaran
Varanasi.

Ref. your letter no- 73 / वि०प्रा० / सचिव / 2016-17, dated 08.08.16

And letter from Dinesh Singh, Executive Engineer, Irrigation Construction Division,
Varanasi letter no-1783/I.C.D, Vns. Dated 22.10.2016

Dear Sir,

Through the drawings of the D.P.Rs of the 5 different Ghats and also the slope data, I personally obtained today, 26.10.2016, I submit here with my revised report.

1. Reduced level of different Ghats are mentioned in the drawing with detailing of the Ghats.
2. As per the data of the field visit the slope of the banks where the Ghats are proposed varies from 10° to 30° . Hence, for stability analysis the soil testing report is not required.
3. Since, the slope is extremely mild therefore, pheritic line slope is not required.
4. The depth of water near the bank which follows the slope of the bank (as there is no problem of erosion) the depth is 2.2cm in the distance of 15m. Hence no, further verification is required.
5. Since the bank is stable, no model testing is required.
6. As estimated the average velocity in the lean period is around 2.5 m/s to 3.0 m/s near the bank, hence there is no problem of stability, this also has been verified in the field.
7. The designed depth, calculated by the equation and the maximum depth of erosion obtained through the drawing the design has been made, by taking the higher depth obtained by the expression. Hence, it is safe side.
8. The chemical testing, at present, is not required as the Ghats are far away from the source of pollution. However, the chemical testing can be done after the approval of the D.P.R and ever after the construction of the Ghats.
9. Since, the bank slope is extremely mild therefore, bed slope measurement is not required. The slope of the Ghat will be the same as the natural bank slope.
10. Why the Ghats are required, is submitted recently.

So,

All points have been cleared and as such, the D.P.R may be approved.

Place: Durgakund, Varanasi-5

Date:

26/10/2016



Prof. U.K Chaudhary (Rtd)
Ex-head, Civil Engineering Department.
I.I.T, B.H.U, Varanasi.

1/1/16

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH , NEW DELHI**

ORIGINAL APPLICATION NO. 1088 OF 2024

IN THE MATTER OF :

Natural Social Services **Applicant.**

VERSUS

Director General

Directorate of Tourism & Ors. **Respondent(s).**

Annexure RA-4



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12

File No.14/6/PIL/No.31229/2015-CC-
Government of India
Archaeological Survey of India
Sarnath Circle, Sarnath

To,

Dated.....

Sri Janhwij Sharma
Jt. Director General (Conservation)
O/o the Director General
Archaeological Survey of India
Janpath, New Delhi-11

Sub; providing comments/suggestion on the project for construction of Ghats for compliance of the direction dated 28.04.2016 in the PIL by Kautilya Society-reg.

Sir,

I have the honour to enclose herewith the xerox copy of a letter No. 1803 / सि.नि.ख.वा. दिनांक 25.10.2016, addressed to you and a copy endorsed to this office from Executive Engineer, Irrigation Construction Division, Varanasi, wherein the consent from Archaeological Survey of India has been sought for construction of five new Ghats on the bank of river Ganga. This is required in the light of the direction of Hon'ble High Court, Allahabad which has nominated your good self as a member of committee for the purpose on behalf of Archaeological Survey of India.

As desired by you I have gone through the proposal and discussed in detail with the officials of Irrigation Department. My observations on the matter are as under:

- Proposed sites of all five ghats namely Garhwa Ghat, Ram Nagar Ghat, Malviya Ghat, Lohiya Ghat and Raj Narain Ghat are fairly beyond the limit of 300 mtrs. of any Centrally Protected Monument. The nearest Centrally Protected Monument is located about one kilometer from the proposed ghats for construction.
- The design and nature of materials are heritage friendly.
- I personally opine that the consent for the said proposal may be given, as there is nothing in contravention to the laid down Archaeological Acts and Rules.

This is for your kind perusal and further necessary action at your level please.

Yours faithfully

(K. C. Srivastava)
Superintending Archaeologist (I/c)

Date... 07 NOV 2016

File No.14/6/PIL/No.31229/2015-CC- 1577

Copy to

1. Executive Engineer, Irrigation Construction Division, Varanasi



Superintending Archaeologist (I/c)

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH , NEW DELHI**

ORIGINAL APPLICATION NO. 1088 OF 2024

IN THE MATTER OF :

Natural Social Services **Applicant.**

VERSUS

Director General

Directorate of Tourism & Ors. **Respondent(s).**

Annexure RA-5



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(2)

20/10/16



सत्यमेव जयते

भारत सरकार
केन्द्रीय लोक निर्माण विभाग
परियोजना प्रबन्धक, बी०एच०यू० परियोजना परिमण्डल
सेन्ट्रल आफिस के पीछे, बी०एच०यू०, वाराणसी
फोन नं० : 0542-2368418; टेलीफैक्स : 0542-2368184, ई-मेल : pmbhuvns@gmail.com



पत्रांक : पी.एम.बी.एच.यू./एन.एम.सी.जी./2016/1460

दिनांक : 21/10/2016

सेवा में,

अध्यक्ष/आयुक्त,
वाराणसी विकास प्राधिकरण,
वाराणसी।

विषय: कौटिल्य सोसायटी द्वारा योजित रिट याचिका में पारित निर्णय दिनांक 28.04.2016 के अनुपालन में जनपद वाराणसी के घाटों की पुनरीक्षित परियोजना के सम्बन्ध में।

(SH: Proposal of 05 new ghats by the Department of Irrigation, Govt. of India)

महोदय,

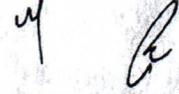
1. The meeting was held on 17.10.2016 under the chairmanship of the Commissioner, Varanasi Division, Varanasi. It was desired by the chairman that the expert members should offer the comment according to their field of expertize so that the process of evaluation of proposals and further submission of the reports to the Hon'ble High Court can be expedited.
2. Kindly take reference of the DPRs submitted by the Irrigation department for construction of 05 new ghats forwarded vide letter no. 73/VDA/Secretary/2016-17 dtd. 08.08.16 and further submission by the department of Irrigation vide letter no. 1448 dtd. 27.08.2016.
3. I am offering the observations on Civil Engineering aspect. The observations of undersigned as civil engineer are as below -
 - a) The Irrigation department has proposed to construct the ghats with general materials like concrete, stones boulders, etc. these are not harmful.
 - b) The Irrigation department has incorporated the suggestion of providing boulder in GI wire crats in place of geo-textile bags for pitching to ensure better stability which may be accepted.



Ase

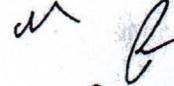
- c) The Irrigation department has given that EIA (Environment Impact Assessment) will be done in due course of time.
- d) The Irrigation department should also include environmental control measures and waste disposal systems during the construction as well as after the construction in his EIA.

Thanking you,


(आरो पी० सिंह)
अधीक्षण अभियंता

प्रतिलिपि—

उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।


अधीक्षण अभियंता

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Signature

VAKALATNAMA
IN THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH NEW DELHI
IN
ORIGINAL APPLICATION NO. 1088 OF 2024

DISTRICT: VARANASI

Natural Social Services **Applicant.**

VERSUS

Director General Directorate of Tourism & Ors.
Respondent(s).

I, Rajendra Kumar Rawat, son of Late Ram Kishan Rawat, aged about 53 years presently posted as Deputy Director, Tourism at Varanasi, in the Directorate of Tourism, government of Uttar Pradesh, and duly authorized to represent Respondent No. 4.

Respondent No.4, In the above matter do hereby appoint and retain.

(ANKUR PANDEY)

VIKASH TIWARI

Advocate

Advocate

A.O.R. No. MAH/13641/2021

A.O.R-D/283/2020

Chamber At- Ratnakar Vihar Colony, Samne Ghat

Varanasi(U.P.)- 221005, Mobile No. 9889282315

to act and appear for me/us in the above Original Application on my behalf to conduct and prosecute or (defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and applications for review, to file and obtain return of documents and to deposit and receive money on my/ our behalf in the said Original Application and to represent me/ us and to take all necessary steps on my behalf in the above matter. I/We agree to ratify acts done by the aforesaid Advocate in pursuance of this authority.

I am appointing the said Lawyer(s) with the abovementioned authorities after setting the fee and agree that whatever shall be done by the said Lawyer(s) in connection with the said proceeding shall be binding on me/us.

Dated: 25.04.2025

Ankur Pandey ACCEPTED: *Vikas Tiwari*

(ANKUR PANDEY), (VIKASH TIWARI)

Advocates

Adv. Roll No. MAH/13641/2021, A.O.R- D/283/2020

Counsel For The Applicant/ Respondent

Signature

Witness